

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.129/MP/2024**

Subject : Petition under Section 79, 142 read with Section 146 and 149 of the Electricity Act, 2003 and Regulation 111 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondent No.1 for noncompliance of the order dated 30.10.2023 passed by the Commission in Petition No. 230/MP/2022.

Petitioner : EID Parry (India) Limited (EIDPIL)

Respondents : Transmission Corporation of Andhra Pradesh Ltd. and Ors.

Date of Hearing : **21.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Manu Seshadri, Advocate, EIDPIL  
Shri Sahil Manganani, Advocate, EIDPIL  
Ms. Nishta Goel, Advocate, AP Transco & AP Discom  
Shri D. Abhinav Rao, Advocate, Telangana Discoms  
Shri Rahul Jajoo, Advocate, Telangana Discoms

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner submitted that vide Record of Proceedings for the hearing dated 14.11.2024, the Respondent, AP Transco, was directed to pay the entire outstanding principal amount of Rs. 4.28 crores within four weeks. However, no such payment has been made by the Respondent. Learned counsel pointed out that by order dated 19.12.2024, the Respondent's IA No. 392/2024 seeking a stay of the order dated 30.10.2023 has also been rejected by the APTEL and directed the Respondent to pay the outstanding principal amount within four weeks.

2. Learned counsel for the Respondent, AP Transco, submitted that the Respondent is facing financial difficulties and may be permitted to make the payment in instalments.

3. Considering the submissions made by the learned counsel for the parties, the Commission expressed strong disapproval of the Respondent, AP Transco's conduct in disregarding the specific direction issued by the Commission. The Commission also noted that by order dated 19.12.2024 in IA No. 392/2024, the APTEL had also directed the Respondent (Appellate therein) to pay the principal amount to the Petitioner herein within four weeks from 19.12.2024 and further to discharge the interest component under the order dated 30.10.2023 by depositing the said amount with the Commission also within four weeks. Thus, the Respondent appears to have not only failed to comply with the Commission's direction dated 14.11.2024 but also the APTEL's order dated 19.12.2024. Without commenting any further, the Commission deemed it appropriate to

defer the matter by three weeks for the Respondent, AP Transco to scrupulously comply with the directions issued by the APTEL.

4. The Petition will be listed for the hearing on **20.2.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**